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HOUSE OF THE PEOPLE

Friday, the 20th June, 1952

The House met at a Quarter Past Eight
of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

HIRAKUD DEVELOPMENT BOARD

*1036. **Dr. Ram Subhag Singh:** Will the Minister of Planning and River Valley Schemes be pleased to state:

(a) whether Government propose to establish a Hirakud Development Board; and

(b) if so, what would be the function of that Board?

The Minister of Finance (Shri C. D. Deshmukh): (a) and (b). A copy of the Government of India, Ministry of Natural Resources and Scientific Research Resolution No. DW. II-12 (27), dated 27th March, 1952 setting up the Hirakud Control and Development Boards and giving their constitution and functions is laid on the Table of the House. [See Appendix V, annexure No. 40].

Dr. Ram Subhag Singh: May I know whether it is also intended to constitute a control Board for the Hirakud project, and if so where the headquarters of that Board will be located?

Shri C. D. Deshmukh: The matter mentioned by the hon. Member is under consideration, and it is possible that a single Board might replace these two boards referred to in the question.

Dr. Ram Subhag Singh: May I know when this Board is constituted, the existing Board would cease to function, and the members of that Board would be taken over on the Committee?

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Shri C. D. Deshmukh: It is not a question of amalgamation, but one of substitution. The functions will be merged perhaps with some modifications, in those of the new Board, but the membership will not necessarily be the same.

TRADE WITH ITALY

*1039. **Shri Velayudhan:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any trade letters have been exchanged between India and Italy; and

(b) if so, what are the terms of the letters?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) Yes, Sir.

(b) Copies of the letters exchanged have already been placed in the Library of the House.

Shri Velayudhan: May I know the amounts covered by the respective countries in this trade treaty?

Shri Karmarkar: The amounts have not been indicated here, but mention has been made of the different commodities, either for export or for import, as far as it relates to trade between these two countries.

Shri Velayudhan: According to this treaty, may I know whether salt is imported into India for Kashmir?

Shri Karmarkar: Firstly, Sir, there is no treaty as such. Regarding salt, I shall refer the hon. Member to the copy of the Agreement placed in the Library.

Mr. Speaker: The hon. Minister has stated that there is no treaty as such. It is only a question of agreement. So far as salt is concerned, the hon. Minister does not know about it at the moment.